

Sixteenth Loksabha

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Title: Papers laid on the Table of the House by Ministers/Members.

HON. SPEAKER: Now, Papers to be laid on the table.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9527/16/18]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2016-2017.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9528/16/18]

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2016-2017.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9529/16/18]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): माननीय अध्यक्ष महोदया, मैं अपने सहयोगी श्री राजकुमार सिंह की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

पावर फाइनेंस कारपोरेशन लिमिटेड तथा विद्युत मंत्रालय के बीच वर्ष 2018-2019 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9530/16/18]

(2) ऊर्जा संरक्षण अधिनियम, 2001 की धारा 59 की उपधारा (1) के अंतर्गत ऊर्जा संरक्षण (अभिहित उपभोक्ताओं के लिए ऊर्जा संरक्षण सन्निधम और मानक, प्रारूप, स्कीम की तैयार और कार्यान्वयन की समयावधि और रीति, ऊर्जा बचत प्रमाण-पत्र जारी करने के लिए तथा खपत की गई ऊर्जा के समकक्ष तेल का प्रति मिट्रिक टन मूल्य) संशोधन नियम, 2018 जो 27 अप्रैल, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा०का०नि० 409(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9531/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Kamarajar Port Limited and the Ministry of Shipping for the year 2018-2019.

[Placed in Library, See No. LT 9532/16/18]

खान मंत्रालय में राज्य मंत्री तथा कोयला मंत्रालय में राज्य मंत्री (श्री हरिभाई चौधरी): माननीय अध्यक्ष महोदया, मैं सभा पटल पर रखता हूँ:-

(1) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) हिन्दुस्तान कॉपर लिमिटेड तथा खान मंत्रालय के बीच वर्ष 2018- 2019 के लिए हुआ समझौता ज्ञापना

[Placed in Library, See No. LT 9533/16/18]

(दो) नेशनल एल्युमीनियम कंपनी लिमिटेड तथा खान मंत्रालय के बीच वर्ष 2018-2019 के लिए हुआ समझौता ज्ञापना

[Placed in Library, See No. LT 9534/16/18]

(2) खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 28 की उप-धारा (1) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) खनिज संरक्षण और विकास (संशोधन) नियम, 2018 जो 27 मार्च, 2018 के भारत के राजपत्र में अधिसूचना संख्या सांकांनि० 289 (अ) में प्रकाशित हुए थे।

(दो) सांकांनि० 389(अ) जो 23 अप्रैल, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 4 की उपधारा (1) के दूसरे परंतुक के प्रयोजनार्थ ओडिशा मिनरल एक्सप्लोरेशन कारपोरेशन लिमिटेड को अधिसूचित किया गया है।

(तीन) सांकांनि० 255(अ) जो 21 मार्च, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा ओडिशा राज्य के कोरापुट जिले के पोटंगी तालुक में मैसर्स नाल्को के माध्यम से बॉक्साइट निक्षेपों के संबंध में पूर्वक्षण करने या खनन संक्रियाओं के लिए 697.979 हेक्टेयर क्षेत्र को 26 अप्रैल, 2022 तक के लिए आरक्षित रखा गया है।

[Placed in Library, See No. LT 9535/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9536/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table:

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Polavaram Project Authority, Hyderabad, for the year 2016-2017,.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Polavaram Project Authority, Hyderabad, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9537/16/18]

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

एनटीसी लिमिटेड तथा वस्त्र मंत्रालय के बीच वर्ष 2018-2019 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9538/16/18]

(2) जूट पैकेज सामग्री (वस्तु पैकिंग अनिवार्य प्रयोग) अधिनियम, 1987 की धारा 3 की उपधारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ. 4081 (हिन्दी तथा अंग्रेजी संस्करण) जो 27 दिसम्बर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 14 जनवरी, 2016 की अधिसूचना संख्या का.आ. 126 (अ) में कतिपय संशोधन किए गए हैं।

(दो) का.आ. 1024(अ) (हिन्दी तथा अंग्रेजी संस्करण) जो 9 मार्च, 2018 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 14 जनवरी, 2016 की अधिसूचना संख्या का.आ. 126 (अ) में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 9539/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS,
MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE
MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay on
the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956

S.O.1322(E) published in Gazette of India dated the 22nd March, 2018, regarding rates of fees to be recovered from the users of National Highway No. 125 (Sitarganj-Tanakpur Section) in the State of Uttarakhand excluding Khatima Bypass section on EPC mode.

2. S.O.1533(E) published in Gazette of India dated the 6th April, 2018, regarding rounding off user fee to nearest Rs.5/- in nearly 42 old BOT (Toll) projects.

3. S.O.2009(E) published in Gazette of India dated the 21st May, 2018, regarding rates of fees to be recovered from the users of National Highway No.7 (Madurai-Tirunelveli-Panagudi-

Kanyakumari Section) in the State of Tamil Nadu.

4. S.O.2010(E) published in Gazette of India dated the 21st May, 2018, regarding rates of fees to be recovered from the users of National Highway No. 3 (Shivpuri-Guna Section) in the State of Madhya Pradesh.
5. S.O.2299(E) published in Gazette of India dated the 6th June, 2018, regarding rates of fees to be recovered from the users of Six-Lane Eastern Peripheral Expressway (NH No. NE-II) in the States of Haryana and Uttar Pradesh.
6. S.O.2940(E) published in Gazette of India dated the 18th June, 2018, regarding rates of fees to be recovered from the users of National Highway Nos., mentioned therein.
7. S.O.3162(E) published in Gazette of India dated the 29th June, 2018, regarding rates of fees to be recovered from the users of National Highway No. 16 (Old NH 5) (Vijayawada to Visakhapatnam Section) in the State of Andhra Pradesh.
8. S.O.3163(E) published in Gazette of India dated the 29th June, 2018, regarding rates of fees to be recovered from the users of National Highway 15 (Jaisalmer-Barmer-Sanchor-Gujarat Border (upto Gandhav Bridge Section) in the State of Rajasthan.
9. S.O.3164(E) published in Gazette of India dated the 29th June, 2018, regarding rates of fees to be recovered from the users of National Highway 5 (Vijayawada to Visakhapatnam Section) in the State of Andhra Pradesh.
10. S.O.3165(E) published in Gazette of India dated the 29th June, 2018, regarding rates of fees to be recovered from the users of National Highway 76 (Swaroopganj-Pindwara-Rajasthan/Gujarat Border Section) in the State of Rajasthan.
11. S.O.3166(E) published in Gazette of India dated the 29th June, 2018, regarding rates of fees to be recovered from the users of National Highway 16 (Old NH 5) (Vijayawada to Visakhapatnam

Section) in the State of Andhra Pradesh.

12. S.O.3167(E) published in Gazette of India dated the 29th June, 2018, regarding rates of fees to be recovered from the users of National Highway 8A (Bamanbore to Samakhjali to Gandhidham Section) in the State of Gujarat.
13. S.O.3168(E) published in Gazette of India dated the 29th June, 2018, regarding rates of fees to be recovered from the users of National Highway 8A (Bamanbore to Samakhjali to Gandhidham Section) in the State of Gujarat.
14. S.O.1842(E) published in Gazette of India dated 8th May, 2018, declaring highways, mentioned therein, as new National Highways.
15. S.O.1819(E) published in Gazette of India dated 4th May, 2018, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24B (Lucknow-Raibareilly-Allahabad Section) in the State of Uttar Pradesh.
16. S.O.1466(E) published in Gazette of India dated 3rd April, 2018, declaring highways, mentioned therein, as new National Highways.
17. S.O.1385(E) published in Gazette of India dated 27th March, 2018, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
18. S.O.1357(E) published in Gazette of India dated 26th March, 2018, declaring highways, mentioned therein, as new National Highways.
19. S.O.1117(E) published in Gazette of India dated 13th March, 2018, declaring highways, mentioned therein, as new National Highways.
20. S.O.995(E) published in Gazette of India dated 6th March, 2018, declaring highways, mentioned therein, as new National Highways.
21. S.O.993(E) and S.O.994(E) published in Gazette of India dated 6th March, 2018, making certain amendments in Notification No. S.O.689(E) dated 4th April, 2011.

22. S.O.2025(E) published in Gazette of India dated 22nd May, 2018, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
23. S.O.2027(E) published in Gazette of India dated 22nd May, 2018, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
24. S.O.2024(E) published in Gazette of India dated 22nd May, 2018, containing corrigendum to the Notification No. S.O. No.3202(E) dated 29th September, 2017.
25. S.O.2023(E) published in Gazette of India dated 22nd May, 2018, declaring highways, mentioned therein, as new National Highways.
26. S.O.1970(E) published in Gazette of India dated 19th June, 2018, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
27. S.O.2943(E) published in Gazette of India dated 19th June, 2018, declaring highways, mentioned therein, as new National Highways.
28. S.O.2944(E) published in Gazette of India dated 19th June, 2018, declaring highways, mentioned therein, as new National Highways.
29. S.O.2945(E) published in Gazette of India dated 19th June, 2018, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
30. S.O.2969(E) published in Gazette of India dated 20th June, 2018, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
31. S.O.2971(E) published in Gazette of India dated 20th June, 2018, declaring highways, mentioned therein, as new National Highways.
32. S.O.3031(E) published in Gazette of India dated 22nd June, 2018, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.

33. S.O.3251(E) published in Gazette of India dated 5th July, 2018, making certain amendments in Notification No. S.O.689(E) dated 2nd March, 2017.
34. S.O.3252(E) published in Gazette of India dated 5th July, 2018, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
35. S.O.3255(E) published in Gazette of India dated 5th July, 2018, declaring highways, mentioned therein, as new National Highways.
36. S.O.1519(E) published in Gazette of India dated 6th April, 2018, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
37. S.O.1358(E) published in Gazette of India dated 26th March, 2018, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.

[Placed in Library, See No. LT 9540/16/18]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 11 of the National Highways Act, 1988:-

1. S.O.1518(E) published in Gazette of India dated 6th April, 2018, entrusting the stretches of National Highway Nos., mentioned therein, to National Highways Authority of India in the State of Maharashtra.
2. S.O.2026(E) published in Gazette of India dated 22nd May, 2018, entrusting the stretches of National Highway No. 32 (Jharkhand/West Bengal Border to Detiya Section) to National Highways Authority of India in the State of West Bengal.
3. S.O.2028(E) published in Gazette of India dated 22nd May, 2018, entrusting the stretches of National Highway No. 131A (Narenpur-Purnea Section) to National Highways Authority of India in the State of Bihar.
4. S.O.2946(E) published in Gazette of India dated 19th June, 2018, entrusting the stretches of National Highway No. 30 (Ara-Mohania Section) to National Highways Authority of India in the

State of Bihar.

5. S.O.2970(E) published in Gazette of India dated 20th June, 2018, entrusting the stretches of National Highway No. 161BB (Madnur-Rudrur-Bodhan Section) to National Highways Authority of India in the State of Telangana.
6. S.O.3030(E) published in Gazette of India dated 22nd June, 2018, entrusting the stretches of National Highway No. 111 (New NH. 130) (Bilaspur-Partharpali Section) to National Highways Authority of India in the State of Chhattisgarh.
- S.O.3032(E) published in Gazette of India dated 22nd June, 2018, entrusting the stretches of National Highway Nos, mentioned therein, to National Highways Authority of India in the State of Uttar Pradesh.
8. S.O.3254(E) published in Gazette of India dated 5th July, 2018, entrusting the stretches of National Highway Nos, mentioned therein, to National Highways Authority of India in the State of Gujarat.
9. S.O.1969(E) published in Gazette of India dated 22nd June, 2018, entrusting the stretches of National Highway No. 161 (Sangareddy-Telangana/Maharashtra Border Section) to National Highways Authority of India in the State of Telangana.
10. S.O.1386(E) published in Gazette of India dated 27th March, 2018, entrusting the stretches of National Highway Nos, mentioned therein, to National Highways Authority of India in the State of Gujarat.

[Placed in Library, See No. LT 9541/16/18]

(3) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.427(E) in Gazette of India dated the 7th May, 2018 under Section 9 of the National Highways Act, 1956.

[Placed in Library, See No. LT 9542/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SATYA PAL SINGH): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 9543/16/18]
